

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2(KB)2020
IA(I.B.C)/1629(KB)2022, IA(I.B.C)/826(KB)2022,
IA(I.B.C)/457(KB)2024, IA(I.B.C)/4(KB)2023,
IA(I.B.C)/1628(KB)2022, IA(I.B.C)/903(KB)2022,
IA(I.B.C)/818(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS M/S. SHIMA EDIBLES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Central Bank of India
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.

Mr. Snehasish Chakraborty, Adv.] For the Applicant in IA(I.B.C)/457(KB)2024
Mr, Debabrata Basu Roy, Adv.]
Ms. Shreya Basu, Adv.

Mr. Srigopal Chaudhuri, RP] For the Resolution Professional
Mr. Manas Das, Adv.

ORDER

1. Learned Counsel for the parties present.

2. **IA(I.B.C)/1629(KB)2022**

- a. Dy. Registrar of NCLT, Kolkata Bench is directed to seek information from the concerned Officer-in-Charge of Police Station Municipality Road, Gach Sitala, Post- Chandrakona, Dist. Paschim Medinipur, PIN 721201 West Bengal; about action taken against our order of issuance of warrant of arrest of Mr. Akaram Hossain, the Director of the Suspended Board of the Corporate Debtor vide order dated 22.03.2024.

b. List this matter on **14.05.2024**.

3. **IA(I.B.C)/826(KB)2022:**

- a. In view of the Status Quo Order obtained regarding the possession of the premises in question that belongs to the Corporate Debtor and the same is subsisting as on date.
 - b. List this matter on **14.05.2024**.
4. **IA(I.B.C)/818(KB)2022:**
 - a. Despite repeated opportunities and notices, no one has entered appearance in this matter and therefore, the Respondent is directed to show cause as to why the contempt proceedings shall not be issued against them.
 - b. In view of such, Registry is directed to issue **Rule Nisi** against the Respondents for violating the order passed by this Adjudicating Authority dated 14.07.2022.
 - c. List this matter on **14.05.2024**.
5. **IA(I.B.C)/4(KB)2023:**
 - a. Registry is directed to issue notice to the Central Bank of India to engage a counsel with suitable instruction that why the CIRP cost has not been paid till date, failing which we would require physical presence of Zonal Manager, Central Bank of India namely Mr. P. Khurana.
 - b. List this matter on **14.05.2024**.
6. List all other matters also on **14.05.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)